(i) An Advisory has been issued by the Government of India on 17.1.2013 to States/UTs regarding use of section 436A of the Cr.P.C to reduce overcrowding of prisons. The same can also be accessed on the website of Ministry of Home Affairs at the link:

http://mha.nic.in/sites/upload_files/mha/files/AdvSec436APrisons-060213_0.pdf

(ii) The Union Home Minister has written to Chief Ministers/LG of States/UT on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of the country.

(iii) The Hon'ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005 – Bhim Singh *Vs* Union of India and Other relating to the undertrial prisoners, has directed for effective implementation of Section 436A of the Code of Criminal Procedure. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter.

(iv) An Advisory dated 27.9.2014 has been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of Undertrial prisoners under Section 436A of Cr. P. C. The same can also be accessed on the website of Ministry of Home Affairs at the link:

http://mha.nic.in/sites/upload_files/mha/files/GuidelinesForRreckoningHalfLife_161014.pdf

Crimes in Delhi and Haryana

198. KUMARI SELJA:
SHRI K.C. TYAGI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases of crimes like robbery, rapes, dacoities and murders have increased during the last one year in the country especially in Haryana and Delhi;

(b) if so, the details of these crimes committed during the above period;

(c) whether it is also a fact that elderly people living in posh localities are being murdered and robbed of their belongings by various gangs; and

(d) if so, what steps Government has taken or proposes to take to curb these crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) A total of 982 cases of murder, 971 cases of rape, 154 cases of dacoity and 763 cases of robbery were registered in Haryana during 2013. Similarly, a total of 1106 cases of murder, 1174 cases of rape, 172 cases of dacoity and 874 cases of robbery were registered in Haryana during 2014, showing a rising trend. Similarly, as per available data for NCT of Delhi, a total of 517 cases of murder, 1636 cases of rape, 33 cases of dacoity and 1245 cases of robbery were registered in Delhi during 2013 and 586 cases of murder, 2096 cases of rape, 82 cases of dacoity and 6464 cases of robbery were registered in Delhi during 2014, showing a rising trend.

(c) and (d) 'Police' and 'Public Order' are the State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Ministry of Home Affairs has issued two detailed advisories dated 27.3.2008 and 30.8.2013 to all State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens, sensitization of police personnel regarding safety, security of older persons, regular visit of the beat staff, setting up of toll free senior citizen helpline, setting up of senior citizen security cell, verification of domestic helps, drivers, etc.

Implementation of Coastal Security Scheme in Goa

199. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Phase-I and II of the Coastal Security Scheme has been implemented in Goa;

(b) if so, the facilities provided to the State under the two phases;

(c) the item-wise and/or year-wise financial allocations made/assistance given so far; and

(d) whether interceptor boats have been provided to the State of Goa and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Phase-I of the Coastal Security Scheme has been implemented in the State of Goa during 2005-2011. The Phase-II of the Scheme with the duration of five years, is under implementation *w.e.f.* 01.04.2011.